

(38) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1991-92.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1991-92, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Institute of Technology, Jamshedpur, for the year 1991-92.

[Placed in Library. See No. LT-4423/93]

(39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1991-92.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1991-92, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kanpur, for the year 1991-92.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

[Placed in Library. See No. LT-4424/93]

(41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1991-92.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1991-92, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1991-92.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

[Placed in Library. See No. LT-4425/93]

12.47 hrs.

#### MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th August, 1993, agreed without any amendment to the Delhi Municipal Corporation (Amendment) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 4th August, 1993."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd August, 1993, agreed without any amendment to the National Commission for Safai Karmacharis Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 16th August, 1993."